

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-816/ND/2022  
IA/1555/2024

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd. (ARCIL)

**.....Applicant**

**Vs.**

Pradeep Gupta

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Pranjit Bhattacharya, Ms. Raj Sarit Khare, Advs.  
For the RP : Mr. Bhupendra Dave, Adv.

**ORDER**

**IA/1555/2024:-**

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their response to the report filed by the Resolution Professional however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Personal Guarantor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Financial Creditor is also present. List this application on **17.05.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**